

The Tripura Jhumias (Old Age Pension) Rules, 1985

TRIPURA



GAZETTE

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PART-I—Orders and notifications by the Government of Tripura,
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GOVERNMENT OF TRIPURA
EDUCATION DEPARTMENT
(Social Welfare & Social Education)

No. F. 53 (SWE-34)/85 Dated, Agartala, the 25th April, 1987.

NOTIFICATION

The Governor of Tripura is pleased to make the following rules namely :—

- Shorttitle and commencement,
1. (1) These rules may be called the Tripura Jhumias (Old Age Pension) Rules, 1985.
(2) They shall come into force from the date of their publication in the Official Gazette.
 2. They shall apply to the Jhumias' who are citizens of India and permanently residing within the State of Tripura.
 3. In these rules, unless the context otherwise requires.
 - (a) "Family" means the pensioner, his or her husband or Wife, as the case may be, sons and unmarried daughters ;
 - (b) "Form" means a form appended to these rules ;
 - (c) "Government" means the Government of Tripura ;
 - (d) "Jhumias" means a person (male or female) who is fully dependent on cultivation of jhum for his/her livelihood and has completed seventy years of his age ;
 - (e) "Pension Sanctioning Authority" in relation to a Block or Sub-Block means the Block Development Officer or any other officer appointed for the time being to perform the functions of a Block Development Officer.
- Definition,

Eligibility.

4. The State Government may determine, in every year, the number of persons to be given pension under these rules and make grants for that year only ;

Provided that

- (i) Only one member of a family shall be eligible for such pension.
- (ii) No such pension shall be admissible to a person whose family income from all sources exceeds Rs. 4000/- (four thousand) per annum.
- (iii) No pension shall be admissible to a person who is already in receipt of pensionary benefits from Central Government, State Government, Local Bodies, Statutory Corporation, Public Sector undertakings and similar other Organisations as may be decided by the Government.
- (iv) No pension shall be payable to a person who are in receipt of pension either under the Tripura Old Age Pension Rules, 1978 or the Tripura Blind and Handicapped Persons pension Rules, 1980.

Note :— For the purpose of these Rules, age of a persons shall be determined with reference to his/her date of birth as recorded in Matriculation Certificate, Municipal birth certificate or similar other documents. Where, however, the person is unable to produce any such certificate he/she may declare an approximate date. The assumed date determined on the basis of such declaration shall be authenticated by the Head of Panchayat of the area where the person is residing.

Amount of Pension.

5. The amount of pension in each case shall be Rs. 75/- per month or at such other rate as may be determined by the Government from time to time.

Claim of Pension.

6. (1) A person eligible to apply for pension under these rules shall submit his application to the Block Development Officers or Additional Block Development Officer, as the case may be, of the area concerned in Form No. 1, in duplicate, through the Heads of Panchayats in whose Gaon Sabha the applicant resides.
- (2) The Application for pension shall be accompanied by the following documents :—
- (i) Two copies of specimen signature or left hand thumb and finger impressions (in case of illiterate persons) duly attested by the Head of Panchayats where the applicant resides.
 - (ii) Certificate in support of date of birth from the Head of the Panchayat (to be submitted in prescribed form No. 4 appended to this rule).
 - (iii) Certificate of income from the Head of Panchayat under whose jurisdiction the applicant reside.
 - (iv) Certificate from the Head of Panchayat that the applicant solely depends on Jhum cultivation for his livelihood indicating the location area and year of such cultivation by the applicant.

Note :— The applicant in whose favour pension will be sanctioned will have to submit two copies of recent passport size photographs at the time of receiving first month's pension.

- (3) Heads of Panchayats shall forward the application for pension under sub-rule (1) of Rule 6 along with a resolution of the respective Panchayat as to the eligibility or otherwise of the pension claimed to the respective Block Development Officers/Additional Block Development Officer of the area concerned.

Pension
Sanctioning
Authority.

7. The Block Development Officers or any other Officer appointed for the time being to perform the functions of the Block Development Officer shall be competent to sanction pension under these Rules, after it is approved/recommended by the Block Development Committee.

Procedure
for Sanction

8. (1) The Pension Sanctioning Authority shall, on receipt of an application for pension cause the same to be entered in a register to be maintained in form No. 2.

(2) He shall, thereafter cause an inquiry regarding correctness of the information given in the application after giving reasons therefor.

(3) The pension payment order shall be issued for one year in the name of the applicant which may be renewed on production of alive certificate from head of panchayat.

Miscellaneous.

9. The relevant provisions of the Central Treasury Rules as adopted by the State Government shall apply mutatis mutandis for payment of pension under these Rules. The pension would be debited against Head of Account 288 Social Security and Welfare—B Social Welfare, D. 8(3)-Old Age Pension D. 8(3)(1)—Payment of allowance to old age persons (Non-Plan).

Payment of
pension by
money order.

10. The pension admissible under these rules shall ordinarily be paid by money at Government cost. Payment in cash may also be made in exigencies of situations.

Interpretation,

11. Where any doubts arises as to the interpretation of these rules it shall be referred to the Government in the Education and Social Welfare Department whose decision thereon shall be final.

Removal of
difficulty.

12. Where the Governor is satisfied that operation of any of the provisions of these rules causes under hardship in any particular case he may, by order, dispense with or relax the requirement of that provision to such extent and subject to such conditions as he may consider necessary for dealing with the case in just and equitable manner.

Note :— On the death of the pensioner the pension payment order should immediately be returned by his/her family to the respective pension Sanctioning Authority with a report of the date of death of the Pensioner. After the death of the pensioner, pension money shall not be paid to any family member and/or legal heir of the pensioner

By order of the Governor,

H.R. Das

Deputy Secretary to the
Government of Tripura.

DIRECTORATE OF SOCIAL WELFARE & SOCIAL EDUCATION
TRIPURA : AGARTALA.

Tripura Jhumias (Old Age Pension) Rules, 1986.
FORM NO. I

(To be sent in duplicate through the Head of Panchayat)

PART—1

To,

The S.D.O./B.D.O./A.B.D.O.
Government of Tripura.

.....Block.

(Through the Pradhan of..... Gaon Panchayat)

Sir,

I beg to apply for grant of pension as admissible under the Tripura Jhumias (Old age pension) Rules, 1986 Following particulars are furnished below in support of the claim :—

1. Name of the applicant (in block letters) :—
2. Father's name/Husband's name of the candidate :—
3. Date of birth (document in support thereof be attached) :—
4. Residential address (showing village, Gaon Sabha, Post office, District) :—
5. Nationality :—
6. Religion :—
7. Whether any other member of the family is in receipt of pension under this Rule :—
8. Total income of the family (income certificate to be furnished in prescribed form) :—
9. Personal mark of identification :—
10. Whether the applicant is in receipt of pension benefit from the Central Govt., the State Govt., Local Bodies, Statutory Corporations, Public Sector-Undertakings and similar other organisations :—
11. The location, area and year of JHUM cultivation by the applicant, the nature of crops and annual income therefrom (certificate to be annexed) :—

I enclose herewith a copy of certificate of age, income and specimen signature.
I hereby declare that the particulars given above are true to the best of my knowledge.

Date.....

Full signature or thumb impression of the applicant.

PART—II

Forwarded to the B.D.O./A.B.D.O.....
 The particulars furnished by the applicant in Part I above have been verified and found correct.
 Grant of pension is recommended.

Full signature of the Head of Panchayat:
 Date:—

Office seal.

PART—III

The undersigned having satisfied himself hereby orders the grant of a pension of Rs. 75/-
 (Rupees seventy five) only per month to Sri/Smt.....
 Son/Wife/daughter of..... of village
 of District.....
 of Tripura with effect from

Signature and Designation of the Pension
 sanctioning Authority.

Tripura Jhumias (Old Age Pension) Rules, 1986.

Form No. 2

REGISTEER OF PENSION

Sl No.	Name of applicant with address	Date of receipt of of the application	Date of sanction of pension	Initial of the sanctioning authority	Date of Ceasation of pension	Remarks
1	2	3	4	5	6	7

Tripura Jhumias (Old Age Pension) Rules, 1986.

Form No. 3

(Certificate of income of the applicant)

This is to certify that Sri/Smt.....
 Son/daughter/Wife of
 of vill.....
 P.O..... P.S.....
 Dist..... is known to
 me. He/She is a resident of Tripura. His/Her income from all sources is Rs.....
 (Rupees.....) per month.

Full Signature of the Head of Panchayat.

(Seal)

Date.

Tripura Jhumias (Old Age Pension) Rules, 1986.
Form No. 4

This is to Certify that Sri/Smt.....
.....Son/Wife of
.....residing in the village.....
.....Goan Sabha is an applicant for
under.....monthly pension under the Tripura Aged Jhumia's Pension Rules, 1987. He/She could not
produce document in support of his/her age. He /She however, has declared before the under-
signed that he/she would be aged.....years. In consultation with
Panchayet registers as well as all supportive/corroborative evidences I consider his statement
to be true/false. According to me the applicant would be aged about.....years.

Signature in full of the Head of the Pauchayet
Date
Office Seal.